

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33569/2014

(Arising out of impugned final judgment and order dated 27/05/2014 in WPC No. 2806/2004 passed by the High Court of Delhi at New Delhi)

GOVT. OF NCT OF DELHI AND ORS

Petitioner(s)

VERSUS

JAGJIT SINGH AND ORS  
(with office report)

Respondent(s)

WITH

SLP(C) No. 2125/2015

(With Office Report)

SLP(C) No. 2122/2015

(With Office Report)

SLP(C) No. 6250/2015

(With Office Report)

Date : 25/02/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Ms. Rachana Srivastava, Adv.  
SLP(C) Nos. 33569/14, Mr. Utkarsh Sharma, Adv.  
2125 & 2122/15SLP(C) .6250/2015 Mr. Amrendra Sharan, Sr. Adv.  
Mr. Viresh B. Saharya, Adv.  
Mr. V.B. Saharya, Adv. for  
M/s Saharya & Co.For Respondent(s) Mr. Ravinder Sethi, Sr. Adv.  
Mr. Rajeev Ghawana, Adv.  
Mr. Gautam Narayan, Adv.

Mr. E. C. Agrawala, Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) No. 6250/2015:

Detag this SLP and not to be listed before a Bench of which Hon'ble Mr. Justice Vikramajit Sen is a member.

In all other matters, judgment reserved.

(USHA BHARDWAJ)  
AR-CUM-PS(TAPAN KUMAR CHAKRABORTY)  
COURT MASTER